

**NOTIFICATION PUBLISHING THE CINE-
MATOGRAPH (CENSORSHIP) RULES, 1958**

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN) : Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification G.S.R. No. 945, dated the 7th October 1958, publishing the Cinematograph (Censorship) Rules, 1958. [Placed in Library. See No. LT-1043/58.]

**STATEMENT REGARDING RATIFICATION BY
INDIA OF THE I.L.O. CONVENTION NO. 88
CONCERNING ORGANISATION OF THE
EMPLOYMENT SERVICE, 1948**

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI) : Sir, I beg to lay on the Table a statement regarding ratification by India of the I.L.O. Convention No. 88 concerning the Organisation of the Employment Service, 1948. [Placed in Library. See No. LT-1047/58.]

**NOTIFICATIONS PUBLISHING AMEND-
MENTS IN THE EMPLOYEES' PROVIDENT
FUNDS SCHEME, 1952**

THE DEPUTY MINISTER OF LABOUR (SHRI ABBO ALI) : I also lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of each of the following Notifications of the Ministry of Labour and Employment publishing certain amendments in the Employees' Provident Funds Scheme, 1952:

- (i) Notification G.S.R. No. 970, dated the 11th October 1958.
- (ii) Notification G.S.R. No. 1044, dated the 23rd October 1958. [Placed in Library. See No. LT-988/58 for (i) and (ii).]

**NOTIFICATION PUBLISHING AMENDMENTS IN
THE ADMINISTRATION OF EVACUEE
PROPERTY (CENTRAL) RULES, 1950**

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. NASKAR) : Sir, I beg to lay on the Table, under sub-section (4) of

tion 56 of the Administration of Evacuee Property Act, 1950, a copy of the Ministry of Rehabilitation Notification S.O. No. 2102, dated the 25th September 1958, publishing certain amendments in the Administration of Evacuee Property (Central) Rules, 1950. [Placed in Library. See No. LT-1024/58.]

**STATEMENTS SHOWING ACTION TAKEN BY
GOVERNMENT ON VARIOUS ASSURANCES,
PROMISES AND UNDERTAKINGS**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) : On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table, the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the session shown against each: —

(i) Statement No. II—Twenty-second Session, 1958. [See Appendix XXIII, Annexure No. 7]

(ii) Statement No. III—Twenty-first Session, 1958. [See Appendix XXIII, Annexure No. 8]

(iii) Statement No. VIII—Nineteenth Session, 1957. [See Appendix XXIII, Annexure No. 9]

(iv) Statement No. XII—Eighteenth Session, 1957. [See Appendix XXIII, Annexure No. 10]

(v) Statement No. XIV—Seventeenth Session, 1957. [See Appendix XXIII, Annexure No. 11]

**REPORT OF THE JOINT COMMITTEE
OF THE HOUSES ON THE DELHI
RENT CONTROL BILL, 1958**

SHRI R. S. DOOGAR (West Bengal) : Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government in certain areas in the Union territory of Delhi.